

(b) whether acquisition of membership of more than one Group Housing Societies is an offence and contrary to rules of these societies; and

(c) if so, the steps the Government envisage to check such malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir. The Registrar Cooperative Societies, NCTD had informed that complaints relating to dual membership of the individuals in two primary cooperative housing societies of the same class registered under the Delhi Cooperatives Societies Act, 1972, were received in the office of the Registrar, Cooperative Societies, Delhi. Action for cessation of membership has been initiated as membership in more than one Cooperative Housing Society is not permissible under the rules.

The Delhi Cooperative Societies Act, 1972, and Delhi Cooperative Societies Rules 1973, do not apply outside Delhi.

(b) Yes, Sir. Under Rule 28 of Delhi Cooperative Societies, 1973, a member is liable to be removed from the membership of the Society.

(c) Wherever any complaint/information is received, proceedings under the rules are initiated by the Society and the Registrar, Cooperative Societies, NCT of Delhi respectively.

Trade Unions in Railways

5339. SHRI AJOY MUKHOPADHYAY : Will the Minister of RAILWAYS be pleased to state:-

(a) Whether there is any plan to end multiplicity of Trade Unions in the Railways by invoking one union by secret ballot; and

(b) If so, the time by which it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No decision has been taken in this regard.

(b) Does not arise.

Maintenance of Government Buildings

5340. SHRI AMAN KUMAR NAGRA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:-

(a) whether the Government are aware that crores of rupees are shown as spent annually on maintenance of the Government buildings in Delhi but not 10% of the amount actually spent and material of crores of rupees is either stolen or spent only on papers; and

(b) if so, the inquiries instituted, their findings and officials found involved and with what results during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) No, Sir. Expenditure on maintenance of Government buildings in Delhi is actually incurred on materials and services as per prescribed norms.

(b) Does not arise in view of the reply given above.

Houses for Poor

5341. SHRI K.H.MUNIYAPPA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether this Ministry has any proposal to construct and allot low cost houses to the poorest of the poor people including SC and ST during the current financial year; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) and (b) The Ministry is implementing Indira Awaas Yojana with the objective of providing dwelling units to Scheduled Castes/Scheduled Tribes, Freed bonded labourers and Non-SC/ST poor below poverty line living in rural areas. A minimum of 60% of houses are allotted to SC/ST poor. Under this scheme, assistance of Rs. 20,000/- in plain areas and Rs. 22,000/- in difficulty/hilly areas is provided for construction of a house. Emphasis is given on adoption of cost effective technologies, materials etc. in construction of houses.

An allocation of Rs. 1600 crores has been made for rural housing during current year 1998-99.

[Translation]

Financial Irregularities in CMRI

5342. PROF. RITA VERMA : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the cases of financial irregularities at any level in Central Mining Research Institution (C.M.R.I.) have come in light during the last three years;

(b) if so, the details thereof, yearwise;

(c) whether the Comptroller and Auditor General of India (CAG) has also detected the irregularities;

(d) if so, the details thereof;

(e) the total loss suffered by C. M.R.I. on account of these financial irregularities;

(f) the officers involved in these irregularities alongwith their status; and

(g) the action taken against such officers?